

the Chief Metropolitan Magistrate, Calcutta passed order on 13-6-79 directing immediate release of the victim woman. The DCSB Calcutta for deportation to Bangladesh. On the basis of that order Razia Khatun was released and handed over to the DC Calcutta by the Presidency Jail authorities on 15-1-1979. It appears that the Chief Metropolitan Magistrate, Calcutta passed orders discharging the victim woman on 13-6-77. But that order it is reported never reached the Presidency authorities. The matter is under investigation and the Inspector General Prisons has been asked to obtain explanation from the Superintendent Presidency Jail as to how and on the basis of what authority the victim woman was detained in jail custody during the period from 27-10-77 to 15-1-79.

**Major expenditure on the Department of Electronics and Electronics Corporation of India**

**SHRI N. K. P. SALVE:** Will the PRIME MINISTER be pleased to state

whether Government have looked into the complaint made by Dr. Atma with regard to mounting expenditure on the Department of Electronics Electronics Corporation of India;

(a) if so, with what results?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) No such complaint has been received.

(b) Does not arise.

**Public drinking by Union Ministers**

**2013. SHRI SHRIKANT VERMA:** Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Prime Minister has received complaints that some of his colleagues in the Cabinet indulge in public drinking thereby violating the ideals of prohibition; and

(b) whether he has taken note of this fact and brought it to the notice of his Cabinet colleagues?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) No such complaints have been received.

(b) Does not arise.

**Companies owned by Tata House**

**2014. SHRI PRANAB CHATTERJEE:** Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of companies owned by the Tata House,

(b) what is the amount of financial assistance in form of loan etc. received by each of its companies from the nationalised banks, financial institutions and other Government agencies during the last three years; and

(c) what is the number of shares held by family members of the Tatas in each of these companies?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV):** (a) and (c) 37 undertakings stand registered under section 26 of the M.R.T.P. Act under the Tata group as on 31-12-1978. The names of such undertakings are furnished in statement I. Detailed data on shareholding of the companies are readily available only upto 1-2-75. According to these data, Tata family members are shown to be holding equity shares in 16 companies only as in Statement II, which also indicates the number of shares so held in each company. No shares have been shown to be held by the said family in the remaining companies.

(b) Details of the financial assistance given to Tata Companies by the all-India financial institutions, namely, Industrial Development Bank of India, Industrial Finance Corporation of India and Industrial Credit and In-